GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 685 (To be answered on the 22nd July 2021)

RECOVERY OF DUES FROM AIR INDIA

685. SHRI G.S.BASAVARAJ SHRI RAJMOHAN UNNITHAN

Will the Minister of CIVIL AVIATION जागर विमाजन मंत्री

be pleased to state:-

- (a) whether the Government is aware of the law suits filed by Cairn Energy and Devas Multimedia seeking to recover their dues from the Indian Government through the seizure of Air India's overseas assets;
- (b) if so, the details thereof;
- (c) the likely impact thereof on the ongoing disinvestment process of Air India;
- (d) whether the Government has formulated any stragegy to overcome the crisis; and
- (e) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION जागर विमाजन मंत्रादाय में राज्य मंत्री (GEN. (DR) V. K. SINGH (RETD))

- (a) and (b): Yes, Sir. Cairn Energy and Devas Multimedia have filed lawsuits in the United States District Court for Southern District of New York (SDNY) seeking declaratory and money judgement against Air India Limited (AIL) as an alter ego of the Republic of India.
- (c) to (e): There is no likely impact of the lawsuits on the ongoing disinvestment process of Air India Limited. As AIL is a separate corporate entity with its own management and board. The case is being defended by AIL. The company has appointed lawyers to defend its interests.